

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.24
C.P. No.63/BB/2024

IN THE MATTER OF:

M/s. SLK Software Pvt. Ltd.

... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on 12.07.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajai P. Johnson

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue notice to the Regional Director (SER), Hyderabad, Register of Companies, Karnataka and the Creditors of the Petitioner Company. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it on the aforesaid Parties along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, Respondents are directed to file reply within three weeks thereafter, after duly serving the copy on other side. Further, the Petitioner is also permitted to cause paper publication in 'The Hindu', English Daily and translation thereof in 'Udayavani', Kannada Daily, Bangalore Edition, and to file proof of publication in the Registry within three weeks.
3. List the matter on **14.10.2024**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)